117 Written Answers

औद्योगिक विकास मंत्रालय में उपमंत्री (प्रो॰ सिद्धेश्वर प्रसाद) : (क) जी नहीं।

(ख) खादी ग्रामोद्योग आयोग लाभ के उद्देश्य से स्थापित नहीं किया गया और बोनस अधिनियम की धारा 32 (5) के अन्तर्गत आता है, इस लिये अधिनियम के उपबन्धों की सीमा से परे है।

tITHE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (PROF SIDDHESH-WAR PRASAD): (a) No, Sir.

(b) Khadi & Village Industries Commission established not for the purposes of profit, is covered by Section 32(v) of the Bonus Act and is, therefore, exempt from the provisions of that Act.]

## MEMORANDUM AGAINST THE HARYANA GOVERNMENT

1852. SHRI BHAGWAT DAYAL: Will the PRIME MINISTER be pleas ed to state :

(a) whether the Chairman, Haryana Public Service Commission has submitted a Memorandum to the President of Indaa against the Haryana State Government;

(b) whether any action has been taken thereon; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) Yes, Sir.

(b) and (c) The then Chairman has since made further references on the subject. The entire matter is therefore under examination.

## CANCELLATION OF JOINT INDO-JAPANESE MEETING

1853. SHRI SANAT KUMAR RAHA: Will the Minister of PLAN NING be pleased to state the reasons of unilateral cancellation by Japan of the scheduled joint Indo-Japanese meet ing

tf ] English translation.

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): The Joint Meeting of the India Committee for Studies on Economic Development in India and Japan and its sister Japanese Committee, which was to have been held on December 4-6, 1972, has not been cancelled. The postponement was due to the ill health of some senior members of the Japan Committee, and negotiations are currently underway for fixing the date and venue of the next meeting.

## RESERVATION OF SEATS FOR SCHEDULED CASTES/TRIBES IN WEST BENGAL STATE SERVICE

1854. SHRI GANESHI LAL CHAU-DHARY : Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Government of West Bengal have decided to recruit only 15 per cent and 5 per cent Scheduled Castes and Scheduled Tribes personnel respectively in the Government establishments whereas according to the Government of India, Department of Personnel, O.M. No. 1/ 11/69-Est (SCT) dated the 28th September, 1970, it ought to be 20% and 6% respectively; and

(b) if so, what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM

NIWAS MIRDHA): (a) The reservations for Scheduled Castes and Scheduled Tribes in the services under the State Governments are the concern of the respective State Governments under Article 335 read with Articles 16 (4) and 12 of the Constitution. The various State Governments have prescribed certain percentages of reservations for Scheduled Castes and Scheduled Tribes in the services under them. According to the information available, the Government of West Bengal have provided reservation of 15 per cent of vacancies for Scheduled Castes and 5